

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Petition(s) for Special Leave to Appeal (C) No(s).  
22304-22306/2015

CHANDRA GUPTA KUMAR AND ORS. ETC. ETC. Petitioner(s)

VERSUS

STATE OF BIHAR AND ORS. ETC. ETC. Respondent(s)

(with appln. (s) for permission to file lengthy list of dates and permission to place addl. documents on record and interim relief and office report)

WITH

SLP(C) No. 22947-22949/2015

(With appln.(s) for application for transposition and appln.(s) for application for transposition and appln.(s) for application for transposition and appln.(s) for application for transposition and appln.(s) for application for transposition and appln.(s) for permission to file lengthy list of dates and appln.(s) for permission to file additional documents and Interim Relief and Office Report)

SLP(C) No. 24845-24847/2015

(With appln.(s) for directions and appln.(s) for dispensing with service of notice and appln.(s) for permission to file lengthy list of dates and appln.(s) for addition/deletion of parties and Office Report)

SLP(C) No. 31449/2015

(With Office Report)

Date : 09/12/2015 These petitions were called on for hearing today.

For Petitioner(s)

Signature Not Verified

Digitally signed by

Rupam Dhamija

Date: 2015.12.15

10:09:24 IST

Reason:

Ms. Reena Pandey,Adv.

Mr. Anurag Pandey,Adv.

Ms. Samton Dama,Adv.

Ms. Pragya Baghel,Adv.

Mr. Dhruv Kumar Jha,Adv.

Mr. Kiran Kumar Jaipurian,Adv.

Mr. Amit Pawan,Adv.

(2)

Item No.86

For Respondent(s)

Mr. Sumit Sinha,Adv.

Mr. Arun K. Sinha,Adv.

Mr. Chandra Prakash,Adv.

Mr. Gopal Singh,Adv.

Mr. Lakshmi Raman Singh,Adv.

Mr. Himanshu Setia,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

SLP (C)No.22304 of 2015

Total 83 respondents herein. Respondent Nos. 1 and 11 has already been filed counter affidavit.

Counter affidavit qua Respondent Nos. 36, 41 to 45, 47 to 56, 60, 62 to 67 and 12, 14 to 15, 17, 20 to 35, 37 to 40, 46 and 57 have not been filed.

For remaining unserved respondents, learned counsel for the petitioner still to take fresh steps to effect service of the learned counsel for the petitioner to spare copies of SLP. The request exempt providing the

SLP (C)No.22305 of 2015

Total 43 respondents herein. Respondent No. 1 to 7 who are common to SLP 22304 of 2015 filed vakalatnama. Same is still awaited for Respondent No.8. Be filed within four weeks' time. Petitioner to take steps to serve the unserved Respondent Nos.9 to 43.

SLP (C)No.22306 of 2015

There are 13 respondents herein. Respondent No.1 to 7 being common to both SLP. Counsel appearing for them is required to file vakalatnama within four weeks' time in this petition. Petitioner to take steps to serve the unserved Respondent Nos. 8 to 13.

(3)

Item No. 86

SLP (C)No.22947 of 2015

Total 90 respondents herein. Respondent Nos. 1 to 11 have already filed the counter affidavit.

Counter affidavit qua Respondent Nos.12 and 36,41 to 56, 60, 62 to 67 is still awaited. Be filed within four weeks' time. Learned counsel for the petitioner to provide complete set of pleadings to these respondents.

Respondent No.17 transposing him as Petitioner No.11 is registered as I.A. No. 10. Petitioner to take steps to serve the unserved Respondent Nos. 13 to 16, 18 to 35, 37 to 40, 57, 59, 61, 68 to 90.

SLP (C)No.22948 of 2015

Among 53 respondents herein. Respondent Nos.1 to 7 is on record. Same is still awaited for Respondent No.8. Be filed within four weeks' time. Remaining unserved Respondent Nos.9 to 11, 13 to 16 and 18 to 19, 21 to 53 are yet to be served. The Ld. Counsel for the petitioner to take fresh steps to effect service. Petitioner to take appropriate steps as directed in application for transposing of proforma Respondent Nos. 20, 53, 12 and 17 is already updated.

Process the said application as per Rule.

SLP (C)No.22949 of 2015

Among 14 respondents herein. Counter affidavit qua Respondent Nos. 1 to 7 is already on record. Respondent No.12 is yet to file the same . Be filed within four weeks' time. Petitioner to take steps to serve the unserved Respondent Nos. 8 to 11 and 13 to 14.

(4)

Item No. 86

SLP (C)No.24845-24847 of 2015

Among 226 respondents herein, Counter affidavit on behalf of Respondent Nos. 8, 30, 35 to 39, 41 to 50, 54, 56 to 61 is still awaited. Be filed within four weeks' time as a last opportunity. Remaining respondents could not have been served for want of spare copies. Exemption for providing spare copies has been granted. Registry to issue notice to the remaining unserved respondents. Subject to the petitioner furnishing the process fee. An application for direction of modification of order dated 4.9.2015 is already registered as I.A. No. 13 to 15. Order be awaited for 11.2.2016

(RACHNA GUPTA)  
Registrar